

[*Translation*]

**Opening of sub post office at Dhyadhi,
District Almora (U.P.)**

68. SHRI HARISH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a sub post office is likely to be sanctioned for Dhyadhi, district Almora (UP) in the current year; and

(b) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) It has been reported by the Postmaster-General, U.P. Circle that there is no village with the name Dhyadhi in Almora District (U.P.). However there is a branch post office at Dhyari in Almora District which is not justified to be upgraded as a Departmental sub post office as it has a work load of less than 2 hours as against 5 hours prescribed by the Department.

(b) Does not arise.

**Setting up a big Industry in Garhchiroli
District of Maharashtra**

69. SHRI VILAS MUTTEMWAR : Will the Minister of INDUSTRY & COMPANY AFFAIRS be pleased to state :

(a) whether Garhchiroli is the only 'non-industry' district in Maharashtra and whether Union Government have received any request from Government of Maharashtra to set up a big industry in this district;

(b) if so, the details thereof;

(c) whether raw material is available there in abundance for a rayon industry:

(d) whether Government are seriously considering setting up a big industry there in the public sector; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF

MOHAMMAD KHAN): (a) In Maharashtra only Garhchiroli District has been identified as a No Industry District. No request for setting up any big industry in this district has been received from the Government of Maharashtra.

(b) Does not arise.

(c) Information is being collected from the State Government and will be laid on the Table of the House.

(d) and (e). The Central Investments are primarily in large industrial projects of a basis character. The location of such projects has, therefore, to be decided on broad techno-economic considerations. It has been the policy of the Government that subject to these considerations comparatively backward regions are given preference in the location of Central Projects.

[*English*]

**Framing of Rules under Dowry Prohibition
(Amendment) Act, 1984**

70. SHRIMATI GEETA MUKHERJEE: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether requisite Rules under Dowry Prohibition (Amendment) Act, 1984 have been framed;

(b) if not, when these are going to be formulated and circulated;

(c) whether any instructions have been issued to the State/Union territory Governments regarding the implementation of this Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ): (a) to (d). The draft rules under the Dowry Prohibition (Amendment) Act, 1984 had been framed and circulated to certain State Governments for their comments. In the light of the comments received from them, the rules are being finalised so as to make them simple enough to be implemented properly by the State and Union territory Governments.